

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

CORRIGENDUM

Please read Bar Council of India Resolution No.1-I/2022 (Transfer) dated 30.10.2022 instead of No.1-F/2018 (Transfer) dated 22.08.2018 issued vide Notification No.03 of 2023/RG/LP dated 02.01.2023 in favour of Ms. Nameezia Amin, Advocate D/O Sh. Noorul Amin Wani R/O Jehlum Group, Padgampora, Awantipora, Pulwama-192122.

By Order.

(Sudhir Singh Rathore)
Assistant Registrar (L.P.)

No: 1527-35 RG/LP Dated: 27.01.2022

Copy forwarded to the:-

1. Principal District & Sessions Judge, Pulwama.
2. Secretary Bar Council of India, New Delhi for information and necessary action.
3. Manager Govt. Press, Jammu for publication in the next issue of Government Gazettee.
4. President, J&K High Court Bar Association, Srinagar.
5. President, District Bar Association, Pulwama.
6. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
7. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
8. Ms. Nameezia Amin, Advocate D/O Sh. Noorul Amin Wani R/O Jehlum Group, Padgampora Awantipora, Pulwama, Jammu & Kashmir-192122.

Assistant Registrar (L.P.)